

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
(CENTRAL BOARD OF DIRECT TAXES)  
**NOTIFICATION**

New Delhi, the 27th March, 2026

**S.O. 1623(E).**—In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as “the Income-tax Act”), the Central Government hereby notifies ‘Improvement Trust, Sangrur’ (PAN: AAATI6009F) (hereinafter referred to as “the assessee”), a trust constituted under ‘The Punjab Town Improvement Act, 1922’ (Punjab Act 4 of 1922), for the purposes of the said clause.

2. This notification shall be effective from the assessment year 2025-26, subject to the condition that the assessee continues to be a trust constituted under ‘The Punjab Town Improvement Act, 1922 (Punjab Act 4 of 1922)’ with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[NOTIFICATION No. 34 /2026/F.No. 300195/38/2024-ITA-I]

HARDEV SINGH, Under Secy.

**Explanatory Memorandum**

It is certified that no person is being adversely affected by giving retrospective effect (with effect from the year of filing of application before the board/Income tax Department) to this notification.